GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 979 TO BE ANSWERED ON 10.02.2025

WELFARE SCHEMES FOR RURAL AND FARM LABOURERS

979. SHRI Y S AVINASH REDDY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of Government welfare schemes to uplift the rural and farm labourers;
- (b)whether the labourers in unorganised sector have been brought under the ESI Scheme, if so, the details thereof and if not, the measures taken by the Government in this direction;
- (c)the names of schemes and total amount allocated for the benefits during the last five years; and
- (d)the details of any additional steps taken by the Government to address farm labourers, their education, and living conditions and daily requirements?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (d): Central Government runs various schemes for the upliftment and welfare of labourers including rural and farm labourers. These schemes include (i) Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) (ii) Pradhan Mantri Kisan Maandhan Yojana (PMKYM) (iii) Pradhan Mantri Shram Yogi Maan- Dhan (PM-SYM) (iv) **Public Distribution System through One-Nation-One-Ration-Card Scheme** under National Food Security Act (v) Deen Dayal Upadhyay Gramin Kaushal Yojana (vi) Mahatma Gandhi Bunkar Bima Yojana (vii) Deen Dayal Antyodaya Yojana (viii) Pradhan Mantri Awas Yojana (ix) PMSVANidhi (x) Pradhan Mantri Kaushal Vikas Yojana (xi) Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) (xii) Pradhan Mantri Suraksha Bima Yojana (PMSBY) (xiii) Ayushman Bharat-Pradhan Mantri Jan Arogya Yojana (ABPMJAY). Apart from this, State Governments also run specific schemes for the welfare of the farm labourers including agriculture labourers. Budget allocations and expenditure of schemes are as per provisions of the respective schemes.

The Employees' State Insurance Act, 1948 is applicable to all factories and establishments having ten or more employees, drawing wages up to Rs 21,000/- (Rs. 25,000/- for Persons with disability). As such, the Act does not apply to the unorganised sector.
